

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
FUTURE BRANDS LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Future Brands Limited
2.	Date of incorporation of corporate debtor	22-11-2006
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. / <del>Limited Liability Identification No.</del> of corporate debtor	U74999MH2006PLC165722
5.	Address of the registered office and principal office (if any) of corporate debtor	Knowledge House, Shyam Nagar, Jogeshwari Vikhroli Link Road, Jogeshwar, i(E), Mumbai City, Mumbai, Maharashtra, India, 400060
6.	Insolvency commencement date in respect of corporate debtor	16-06-2026 (Order copy received on 18-06-2026)
7.	Estimated date of closure of insolvency resolution process	13-12-2026 (180 days from the Order date 16-06-2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Ms. Kanak Jani</b> <b>IBBI Reg. No:</b> IBBI/IPA-001/IP-P-01757/2019 -2020/12685
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Next to Sanjeevani International School, Navi Mumbai, Maharashtra, 410210 <b>Email id:</b> <a href="mailto:kanakjani.associates@gmail.com">kanakjani.associates@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> 17, Sai Moreshwar Luxuria, Plot No. 74, Sector 18, Kharghar, Next to Sanjeevani International School, Navi Mumbai, Maharashtra, 410210. <b>Process Email id:</b> <a href="mailto:fbl.cirp@gmail.com">fbl.cirp@gmail.com</a>
11.	Last date for submission of claims	30-06-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> <a href="mailto:fbl.cirp@gmail.com">fbl.cirp@gmail.com</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench VI, has ordered the commencement of a corporate insolvency resolution process of the Future Brands Limited on 16-06-2026.

The creditors of Future Brands Limited are hereby called upon to submit their claims with proof on or before 30-06-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



**Ms. Kanak Jani**  
**Appointed as Interim Resolution Professional**  
**In the matter of Future Brands Limited**  
**IBBI Reg. No: IBBI/IPA-001/IP-P-01757/2019 -2020/12685**  
**AFA Validity- 31.12.2026**  
**Email for Correspondence: [fbl.cirp@gmail.com](mailto:fbl.cirp@gmail.com)**

**Date: 20-06-2026**

**Place: Mumbai**

**NORTHERN RAILWAY**  
**CORRIGENDUM**

Ref: (i) Tender No. -02265091 due on Dated -23.06.26  
(ii) Tender Notice No. -16

1. In reference to above tender due date has been extended from 23.06.2026 to 06.07.2026.  
2. In reference to above warranty period has been revised in s. no. -6 All other terms & conditions remain unchanged.  
The corrigendum has been published on website [www.ireps.gov.in](http://www.ireps.gov.in).

**SERVING CUSTOMERS WITH A SMILE** 2114/26

**SHIVALIK SMALL FINANCE BANK LTD.**  
Registered Office: 501, Salcon Aarum, Jasola District Centre, New Delhi - 110025  
CIN : U65900DL2020PLC366027

**AUCTION NOTICE**

The following borrowers of Shivalik Small Finance Bank Ltd. are hereby informed that Gold Loans availed by them from the Bank have not been adjusted by them despite various demands and notices including individual notices issued by the Bank. All borrowers are hereby informed that it has been decided to auction the Gold ornaments kept as security with the Bank and accordingly has been fixed at 11:00 am in the branch premises from where the loan was availed. All, including the borrowers, account holders and public at large can participate in this auction on or by the terms and conditions of auction.

**Auction date is 29-06-2026 @ 11:00 am.**

S. NO	Branch	Account No.	Acct Holder name
1	ALAMBAGH	102342511987	SHIVJEET SINGH
2	ALAMBAGH	102342512017	SHIVJEET SINGH
3	Gomti Nagar	104742510033	ANJALI SRIVASTAVA
4	Gomti Nagar	104742510034	RAJ KUMAR

The Bank reserves the right to delete any account from the auction or cancel the auction without any prior notice.

Authorized Officer, Shivalik Small Finance Bank Ltd.

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF FUTURE BRANDS LIMITED**

**Relevant Particulars**

1. Name of corporate debtor	Future Brands Limited
2. Date of incorporation of corporate debtor	22-11-2006
3. Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2006PLC165722
5. Address of the registered office and principal office (if any) of corporate debtor	Knowledge House, Shivam Nagar, Jogeshwari Vikhrol Link Road, Jogeshwari (E), Mumbai City, Mumbai, Maharashtra, India, 400090
6. Insolvency commencement date in respect of corporate debtor	16-06-2026 (Order copy received on 18/06/2026)
7. Estimated date of closure of insolvency resolution process	13-12-2026 (180 days from the Order date 16/06/2026)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Kanak Jani IBBI Reg. No. IBBI/PA-001/IP-P01757/2019-2020/12685
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 17, Sai Moreswar Luxaria, Plot No. 74, Sector 18, Kharghar, next to Sarjewan International School, Navi Mumbai, Maharashtra, 410210 Email: <a href="mailto:kanakjanipractice@gmail.com">kanakjanipractice@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 17, Sai Moreswar Luxaria, Plot No. 74, Sector 18, Kharghar, next to Sarjewan International School, Navi Mumbai, Maharashtra, 410210 Process Email Id: <a href="mailto:fbic@fbml.com">fbic@fbml.com</a>
11. Last date for submission of claims	30-06-2026
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench VI, has ordered the commencement of a corporate insolvency resolution process of the **Future Brands Limited on 16-06-2026**.

The creditors of Future Brands Limited are hereby called upon to submit their claims with proof on or before 30-06-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall include its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Ms. Kanak Jani  
Interim Resolution Professional  
in the matter of Future Brands Limited  
IBBI Registration No: IBBI/PA-001/IP-P01757/2019-2020/12685  
AFA Validity: 31 December 2026  
Date: 20 June 2026  
Place: Mumbai  
E-mail for Correspondence: [fbic@fbml.com](mailto:fbic@fbml.com)

**"FORM NO. INC-26"**  
(Pursuant to rule 38 of the Companies (Incorporation) Rules, 2014)  
Advertisement to be published in the newspaper for change of registered office of the company from one state to another BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, NORTHERN REGION, DIRECTORATE DELHI

In the matter of sub-section 13 of Companies Act, 2013, and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014.

AND  
In the matter of **SPG METALS LIMITED**  
(CIN : U13209DL2019PLC348759)  
having registered office at 1167, Second Floor, Kucha Mahajanji, Chandni Chowk, New Delhi-110006.

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on June 15th, 2026 to enable the Company to change its Registered office from "National Capital Territory of Delhi" under the Jurisdiction of Registrar to Companies, Delhi-I, to the "State of Uttar Pradesh" under the Jurisdiction of Registrar to Companies, Uttar Pradesh-I.

Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) or by filing investor complaint form or cause to be delivered or send by Registered Post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, Directorate at the address B-2 Wing, Floor: P1, Desai Bhawan, Antyodaya Bhawan, CGO Complex, New Delhi-110003, within Fourteen days from the date of publication of this notice with a copy to the Applicant Company at its Registered Office at the address mentioned below:

**SPG METALS LIMITED**  
1167, Second Floor, Kucha Mahajanji, Chandni Chowk, New Delhi-110006.  
For SPG METALS LIMITED  
Sd/-  
Nihar Gargi  
Director  
DIN : 07672277  
Add: C-1501, County 107, Sector 107, Noida  
Gautam Buddha Nagar, Uttar Pradesh-201301

Dated: 20.06.2026  
Place: Delhi

**"IMPORTANT"**

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting in any manner whatsoever.

**POSSESSION NOTICE**

Whereas, the undersigned being the Authorized Officer of Asset Reconstruction Company (India) Limited acting in its capacity as Trustee of Trust mentioned in the table ("Arcil") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice, calling upon the borrower(s), the guarantors and the mortgagors to repay the amount, details of which are mentioned in the table below:

The borrower/guarantor(s)/mortgagor(s) having failed to repay the said amounts, notice is hereby given to the borrower/guarantor(s)/mortgagor(s) in particular and the public in general that the undersigned has taken possession of the underlying Immovable Property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on "AS IS WHERE IS & WHATEVER THERE IS BASIS" on the date mentioned below.

Sl. No	Borrower Name and Guarantors & LAN	Date of 13(2) Notice & Amount (in Rs.)	Date & Type of Possession
1	Borrower: Mr/Mrs. Raj Kishor Gupta Alias Raj Gupta Mr/Mrs. Suneeta Gupta (LAN - HL25BAH00078939) ARCIL-TRUST-2026-013	Rs.19,11,214/- (Rupees Nineteen Lakhs Eleven Thousand Two Hundred Fourteen Only) as on 22-01-2026 in respect of the HL/LP Facility, with further interest and charges till payment / realisation, together with all incidental costs, charges and expenses incurred. Notice dated: 27.01.2026	Symbolic Possession on 16.06.2026

Property owned by: Property Schedule - Raj Kishor Gupta. All that piece and parcel of Admeasuring House/Plot No. 236/215 covered area 587.35 or sqft 54.58 sqm mtr Situated Mohalla Gulamulpara City & Distt - Bahraich And Bounded On: East- Rasta 10 feet 6 inch chanda. West- Makan Tilakram Pandit. North- Makan Ram Prakash. South- Rikt Bhukhand Rajkumar.

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned that Arcil is in lawful possession of the immovable property mentioned above and under Section 13(13) of the SARFAESI Act, 2002, the borrower/guarantor(s)/mortgagor(s) or any person whatsoever, shall after receipt of this notice not transfer by way of sale, lease or otherwise deal with/ alienate the immovable property, without prior written consent of Arcil and any dealings with the immovable property will be subject to the charge of Arcil for the amount as mentioned above along with future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc.

The borrowers/guarantors/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the above-mentioned Immovable Property.

Sd/-, Authorised Officer  
Asset Reconstruction Company (India) Limited  
(Trustee of Arcil Trust - ARCIL-TRUST-2026-013)

Place : Uttar Pradesh  
Date : 16.06.2026

**Arcil**  
Asset Reconstruction Company (India) Ltd.,  
CIN - U65999MH2002PLC134884, Website : [www.arcil.co.in](http://www.arcil.co.in)  
Registered Office : The Ruby, 10th Floor, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400 028. Tel: +91 2266561300

Branch Office : M/s. Cholamandalam Investment and Finance Company Limited, Chola Crest, Super B. C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032

**AXIS BANK LTD.**  
**POSSESSION NOTICE**

Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.  
Registered Office: "Trishul" - 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under Section 13(2) of the said Act. The borrowers mentioned hereinbelow having failed to repay the amount, notice is hereby given to the borrowers mentioned hereinbelow in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him, under Section 13(4) of the said Act read with the rule 8 of the Said Rules. The borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of **AXIS BANK LTD.** for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against amount hereinbelow. The Borrower/Co-Borrower/Mortgagor/Guarantor attention is invited to provisions of Sub-Section(8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/ Guarantors/Address	Description of the charged/ Mortgaged Properties	Amt. Due as per Demand notice	Date Demand notice
Mr. Mohd. Merajuddin (borrower) S/o Sh. Mohammad Tajuddin R/o 652, Kanoogopura North, Behinsh Kumar Palace, Bahraich, Bahraich, Uttar Pradesh, 271801, Mr. Mohammad Tajuddin (co-borrower) S/o Sh. Mohammad Jameel R/o-1, 170, Kanoogopura Pura Uttari, Bahraich, Bahraich, Uttar Pradesh, 271801, R/o-2. House No. 652, Mohalla kanoogopura, Behind Bazar India, Bahraich, District- Bahraich, Uttar Pradesh, 271801	Land/property- Residential / Commercial Covered Area 45.72 Sq. mt, Situated At House No. 652, Mohalla- Kanoogopura, Behind Bazar India, Bahraich, District- Bahraich, Uttar Pradesh, 271801 In The Name Of Mr. Mohammad Tajuddin, Boundaries As Per Valuation Report: - East - House Of Shri Pankaj Soni, West - House Of Dr. Ayass, North - House Of Shri Farukh, South - Road.	Rs. 1511732.00 Rs. 141035.07 as on 12.09.2025 + Interest & other exp. 12.09.2025 15.06.2026	
Mr. Rakesh Mishra (borrower) S/o Sh. Hari Narayan Mishra R/o - 463/3 Naya Nagar, Shishu Shiksha Sadan School Ke Samne, Sirwara Road, Sultanpur Uttar Pradesh-228001, Mr. Hari Narayan Mishra (co-borrower) S/o Late Sh. Ram Daas Mishra R/o-1. 463/3 Naya Nagar, Shishu Shiksha Sadan School Ke Samne, Sirwara Road, Sultanpur Uttar Pradesh-228001, R/o-2. Khasra No. 155, VIII/moh. Gharha Khurd, Pargana/ward-Meeranpur, Tehsil/Dist- Sultanpur-228001	Residential/commercial Property Admeasuring 189.68 Sq Mtr (204 Sq Ft) Situated At Khasra No. 155, VIII/moh. Gharha Khurd, Pargana/ward Meeranpur, Tehsil/dist- Sultanpur In The Name Of Hari Narayan Mishra. Boundries: - East - Plot Of Sellers, West - 12 Proposed Road, North - Plot Of Sellers, South - Plot Of Tiwari Ji.	Rs. 1229189.23 Rs. 68816.11 as on 18.09.2025 + Interest & other exp. 26.09.2025 16.06.2026	

Date-20.06.2026 Authorized Officer, Axis Bank Ltd.

**AXIS BANK LTD.**  
**POSSESSION NOTICE**

Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.  
Registered Office: "Trishul" - 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under Section 13(2) of the said Act. The borrowers mentioned hereinbelow having failed to repay the amount, notice is hereby given to the borrowers mentioned hereinbelow in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him, under Section 13(4) of the said Act read with the rule 8 of the Said Rules. The borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of **AXIS BANK LTD.** for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against amount hereinbelow. The Borrower/Co-Borrower/Mortgagor/Guarantor attention is invited to provisions of Sub-Section(8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/ Guarantors/Address	Description of the charged/ Mortgaged Properties	Amt. Due as per Demand notice	Date Demand notice
Mr. Ashutosh Singh (applicant) S/o Sh. Amar Singh R/o-1. 34 Masti Nigohan Mohanlalaganj Near Shivgarh Resort Lucknow Uttar Pradesh 227309, R/o-2. Rajdhani Infragreen Private Ltd. Add: Near Azad Inter College Bijnaur Lucknow Uttar Pradesh 226002, Mrs. Sandhya Yadav (co-applicant) W/o Mr. Ashutosh Singh R/o-1. 34 Masti Nigohan Mohanlalaganj Near Shivgarh Resort Lucknow Uttar Pradesh-227309, R/o-2. House Constructed On Plot No. 100 Khasra No. 1994 Min. Situated At Village & Pargana Bijnaur Tehsil Sarjani Nagar Lucknow Uttar Pradesh - 226002	Land/property admeasuring area 119.516 Sq. mtr, A Residential Plot Number 100 (Now House Constructed), Khasra No. 1994 Minj Situated at No. 27 A H-19, Pargana Daurala, Situated at VIII & Pargana Bijnor Tehsil Sarjani Nagar, Lucknow Uttar Pradesh. Which is in the name of Mrs. Sandhya Yadav. And bounded as under-East- Road 20 feet wide, West - Plot No. 110, North - Property of other, South - Plot No. 101.	Rs. 31,75,609.00/- + Interest & other exp. 15.04.2026 18.06.2026	
1- Messrs. N. A. Enterprises (borrower) Through its Proprietor Mr. Khurshed Alam, H. No. 77, Mohalla-Balmiknagar, Deva Road, Barabanki, Uttar Pradesh-228085, 2. Mr. Khurshed Alam (co-borrower/guarantor) S/o Tahir Ali, 3. Mrs. Begum Zalbun Nisha (guarantor/mortgagor) W/o Mr. Tahir Ali, 4. Mrs. Begum Rajia Khatoun (guarantor/mortgagor) W/o Sayyad Khan Ali R/o-1. H. No. 77, Mohalla-balmiknagar, Deva Road, Barabanki, Uttar Pradesh-225085, R/o-2. Plot No. E 1/364, Khasra No. 2980, Shree Nagar, Civil Line, Near Playways School, Barabanki, Uttar Pradesh-225051	All Such Pieces Or Parcels Of A Diverted Land/property Admeasuring Area 1924 Sq. Mt. Plot No. E-1/364, Khasra No. 2980, Barabanki, Uttar Pradesh, District Barabanki, Uttar Pradesh In The Name Of Mrs. Begum Zalbun Nisha & Mrs. Begum Rajia Khatoun. Bounded By: East : House Of Masuf & Mohsin, West: Plot Of Nazmul Kadar, North: House Raja & Other, South: Road.	Rs. 13,02,128.37 as on 28.07.2023 + Interest & other exp. 29.04.2025 15.06.2026	

Date-20.06.2026 Authorized Officer, Axis Bank Ltd.

**SMFG India Home Finance Co. Ltd.**  
Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.  
Regd. Off.: Commerce IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

**DEMAND NOTICE**

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules") The undersigned being the Authorized Officer of **SMFG India Home Finance Co. Ltd.** (hereinafter referred to as SMHFC) under the Act and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :

Sr. No.	Loan Account No. & Name of the Borrower / Co-Borrowers Property Holders as the case may be	Description Of Secured Assets / Mortgage Property	Date of Demand Notice U/s. 13 (2) & Total O/s.
1	1. 610539211658465 1. Rahul Sharma 2. Madhuri Devi Add : S/O Ganga Vishnu Sharma, R/O Arazi No 170, Plot No B 14, Arza Roa Kanpur UP Pin 208021	Plot No. 7 Situated At Part Of Arazi No. 1761 Min., Mauza - Daheli Sujanpur, Kanpur Nagar Admeasuring 200 Sq Yards. East - 20 Ft Road, West : Part Of Arazi No. 170, Plot No B 14, Arza Roa Kanpur UP Pin 208021	22.05.2026 Rs. 20,777,272.36 (Rs. Twenty Lakh Seventy Seven Thousand Two Hundred Seventy Two & Paise Thirty Six Only) as on 11.05.2026 NPA Date : 08.05.2026
2	1. 610538011871071 1. Ashok Kumar Soni 2. Puspaha Soni Add : S/O Ram Babu Soni, R/O Yellow Colour Building Mansa Singh Compound Check Post Siliguri, West Bengal, Pin Code 734001	House Built On Pvt. Plot No. 27-A Situated At Part Of Arazi No. 63/1, Gram- Bingsawan, Kanpur Nagar Admeasuring 50 Sq. Yards Or 41.805 Sq Mtrs. East - 25 Ft Road, West - Pvt. Plot No. 28, North - Pvt. Plot No. 27 Of May Devi, South - Pvt. Plot No. 27 Of Leela	22.05.2026 Rs. 18,08,478.28 (Rs. Eighteen Lakh Eight Thousand Four Hundred Seventy Eight & Paise Twenty Eight Only) as on 12.05.2026 NPA Date : 08.05.2026
3	1. 610939511766218 1. Manvendra Gupta 2. Kavita Gupta Add : S/O O Kumar Prashad, R/O Lakhapur, Madisapur, Niyamatabad, Chandauli, UP, Pin 232101	Plot No. 410 Min Area 680 Sq.ft. E 63.25 Sq. Mtrs On Which Con. Ground Floor Area 340 Sq. Ft. E 31.59 Sq. Mtr Conctructed Area 52.12 Sq. Mtrs. Situated At Mauza Niyamatbad Pargna Dhooos Tehsil Pt. Deen Dalj Upasthayan Nagra (Mugalsara) Distt. Chadauli, East - Mugal Srai Chakya Rasta, West - Land Of Kashi Prashad, North - Road, South - Land Of Ramesh	22.05.2026 Rs. 11,42,526.51 (Rs. Eleven Lakh Forty Two Thousand Five Hundred Twenty Six & Paise Fifty One Only) as on 12.05.2026 NPA Date : 08.05.2026
4	1. 610939211515812 1. Jaynath Yadav 2. Nisha Yadav Add : S/O Ram Laxhan Yadav R/O Domri Parao, Kusthashram , Varanasi , Up , Pin 221001	Arazi No. 290/4 , Area 422 Sq.ft. E 39.21 Sq. Mtrs. Situated At Mauza Domari, Pargana Ralhapur, Tehsil Sadar Distt. Varanasi, East - Land Of Sanju Devi, West - Land Of Savita Devi, North - Kachcha Road 10 Ft Wide South - Land Of Neelam Soni	22.05.2026 Rs. 6,33,030.98 (Rs. Six Lakh Thirty Three Thousand Thirty & Paise Ninety Eight Only) as on 12.05.2026 NPA Date : 08.05.2026
5	1. 610639211988951 1. Mohammad Aarif Abdi 2. Ahmadi Fatma Add : S/O Mohammad Muneer Abdi R/O 3/1-A, Vishwas Khand, Gomti Nagar, Lucknow UP, Pin - 226010	House Constructed On Part Of Plot No. 77 On Part Of Khasra No. 135, Area Measuring 750 Sq. Ft. Situated At Village Madhopur, Ward - Kanhaiya Madhopur, Tehsil and Distt.- Lucknow UP - East : Plot Of Samar, West :- Rest Part Of Plot, North :- Plot Of Others, South - Road 15 Feet Wide	22.05.2026 Rs. 30,85,659.25 (Rs. Thirty Lakh Eighty Five Thousand Six Hundred Fifty Nine & Paise Twenty Five Only) as on 12.05.2026 NPA Date : 08.05.2026
6	1. 610639211581980 1. Syed Wali Sarwar 2. Samiya Wal Add : R/O Flat No.305, 3rd Floor, Silver Height Apartment, Ashbagh, Talyar Vihar Colony Lucknow UP, Pin - 226004	Flat No. 302, 3rd Floor, Constructed On Plot No. 102, Khasra No- 638 Minj Kunjwa As " The Palm Arcade" Total Area 1200 Sq Ft Or 111.524 Sqmtrs Situated At Village- Ismailganj Ward-Ismailganj, Tehsil & District- Lucknow, East :- Open To Sky , West :- Stairs, North :- Road, South :- Flat No. 305	26.05.2026 Rs. 32,04,756.95 (Rs. Thirty Two Lakh Four Thousand Seven Hundred Fifty Six & Paise Ninety Five Only) as on 12.05.2026 NPA Date : 08.05.2026
7	1. 622538011959604 1. Pradeep Kumar 2. Parvati Add : S/O Vijay Kumar, R/O House No 4/2 , Viram Khand-4, Gomti Nagar Lucknow UP, Pin - 226010	Plot No C-3 , Khasra No. 60 Minj, Admeasuring Area 55.762 Sq.mtr /600 Sq.ft Situated At Village - Devariya, Pargana, Tehsil & Distt. Lucknow East - Road 23 Feet Wide, West - Plot No. B-2 North - Plot No. C-4, South - Plot No. C-2	26.05.2026 Rs. 9,35,202.45 (Rs. Nine Lakh Thirty Five Thousand Two Hundred Two & Paise Forty Five Only) as on 12.05.2026 NPA Date : 08.05.2026
8	1. 61093951179888 1. Ravi Prakash Sonkar 2. USHA DEVI Add : S/O Sri Nath Sonkar R/O House No S2/641-B , Near J. P. Mehata Inter Collag , Sikraul Varanasi Up , Pin 221002	Part Of House No - S.25/272-A , Constructed Over Arazi No. 113 Area 1155 Sq Ft Or 107.34 Sq Mtrs & On Bhugal Tense Sade 240 Sq.Feet 22.30 Sq. Mtrs Situated At Mauza Sarasauli, Ward Siturul, Pargana Shivpur, Tehsil Sadar, Distt. Varanasi, East - Kachcha Rasta & Fit Wide, West :- Land Of Sitaram, North - Land Of Abhishek Keshari, South :- House Of Tara Devi	26.05.2026 Rs. 8,79,717.69 (Rs. Eight Lakh Seventy Nine Thousand Seven Hundred Seventeen & Paise Sixty Nine Only) as on 26.05.2026 NPA Date : 08.05.2026
9	1. 610439211374185 & 610439511787350 1. Noni Ram 2. Tulsi Devi Add : S/O Daulat Ram, R/O , H.no. -17 , Karamchari Nagar, Ram Vatika Colony, Mega Dham, Bareilly, UP, Pin - 243122	A House With Shope Admeasuring 127.06 Sqmt Situated At. Revenue Village Kasraur Hakin, Gandhi Puram Pheish Ii Vile Khasra No. 647 & 653 Min, Tahsil & Distt. Bareilly, Bounded As Below - East - Road 17 Ft Wide West House Of Sushil Sakshena, North - House Of Banwari Lal, South - House Of Nareesh Pal Gangwar	26.05.2026 Rs. 61,86,894.1 (Rs. Sixty One Lakh Eighty Six Thousand Eight Hundred Ninety Four & Paise Ten Only) as on 11.05.2026 NPA Date : 08.05.2026
10	1. 607438311883584 2. Pesari Sri Latha Add : S/O Pesari Lachaiha, 14- Rajput, Uttarpradesh, C/O 56 Apo, Near Rajput Betalian, Faziabad, Uttar Pradesh - 274101. Also At 1-6, Kothur, Elligaid, Near Post-Office, Peddappally, Karimnagar, Telangana-505525. Also At: Indian Army, Serving As Soldier, 14- Rajput, Uttar Pradesh, C/O 56 Apo, Near Rajput Betalian, Faziabad, Uttar Pradesh - 912114	Open Place Of Admeasuring Area 242.00 Sq. Yards., Or 202.33 Sq. Mtrs., In Survey No 397/C, Situated At Kothur Revenue Village, Of Dharmaram Mandal, Peddapally District, With In The Limits Of The Kothur Grampanchayat, Registration Sub District Sultanabad And Registration District Karimnagar Having The Following Boundaries: East: 10 Feet Wide Road, West: House Of Gurrum Rajaihan, North: House Of Mutyala Lingaihan, South: Way.	25.05.2026 Rs. 14,37,778.11 (Rs. Fourteen Lakh Thirty Seven Thousand Seven Hundred Seventy Eight & Paise Eleven Only) as on 14.05.2026 NPA Date : 08.05.2026

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and here in above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMHFC is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMHFC shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMHFC is also empowered to ATTACH AND/OR SEAL the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), SMHFC shall have a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMHFC. This remedy is in addition and independent of all the other remedies available to SMHFC under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMHFC and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Sujanpur, Kanpur, Chadauli, Varanasi, Lucknow, Bareilly, Faziabad, Uttar Pradesh  
Date : 22.05.2026 / 26.05.2026 / 25.05.2026

Sd/-  
Authorized Officer, SMFG INDIA HOME FINANCE CO. LTD.

DECISION COMES AMID HIGH FUEL COSTS

Highway developers to get compensation

FE BUREAU New Delhi, June 19

THE GOVERNMENT HAS decided to compensate highway developers for the high costs of fuel and lubricants...

PRICING STRAIN



Bulk diesel price increase February - ₹87.67 per litre

June - ₹148.5 per litre (depending on the state taxes)

Bitumen price increase February - ₹48,962 per tonne

June - ₹85,000 per tonne

The circular applies to works executed between May 1 and June 30, 2026, though the ministry said it may be extended...

mance based maintenance contracts (PBMC) and short-term maintenance contracts (STMC).

The relief announced by MoRTH covers all modes of highway construction - Engineering Procurement Construction...

For HAM, STMC and contracts without a price escalation clause, the ministry will assume 10% of the work value as fuel and lubricant component for calculating compensation.

Textile exporters see tripling of UK mkt share to 15% post trade pact

NARAYANAN V Chennai, June 19

INDIA'S TEXTILE AND apparel exporters expect the India-UK Comprehensive Economic and Trade Agreement (CETA) to create fresh growth opportunities...

GROWTH PROSPECTS

India's apparel and home textile exports to the UK stood at \$1.8 bn in FY26, accounting for around 5% of the market

Tariffs of up to 12% on textiles and clothing and up to 16% on leather and footwear products will be eliminated

Industry projects double-digit growth in volumes and threefold rise in market share to 15% over time



The clarity on the implementation of the trade pact comes at a time when stability is expected to return to West Asia, a key destination and transit route for Indian textile exports...

billion worth of apparel and home textiles to the UK in FY26, accounting for around 5% of the market. India and the UK on Thursday announced that the CETA will come into force on July 15.

and up to 16% on leather and footwear products will be eliminated.

The UK Department for Business and Trade estimates that the FTA will increase imports from India by about £2.9 billion. Imports of clothing are projected to rise by £475 million (45%), textiles by £175 million (40%), and footwear by £55 million (30%).

said Indian textile and apparel exporters had until now faced a duty disadvantage compared with competitors such as Bangladesh in the UK market.

Chandran said the increased possibility of stability returning to West Asia following the US-Iran deal, coupled with clarity on the implementation date of the India-UK CETA, would help textile and apparel firms in business planning and negotiations with existing and prospective buyers.

Brokerage firm ICICI Securities said the FTA would place India on par with Bangladesh and Vietnam, while providing a competitive advantage over several other major exporting nations.

SC flags nexus between banks, ARCs over loans

PRESS TRUST OF INDIA New Delhi, June 19

FLAGGING A DEEP-ROOTED nexus between banks, asset reconstruction companies (ARCs) and borrowers, the Supreme Court (SC) on Friday said that taxpayers' money being given as loans and then no effective efforts were taken to recover the amount was not acceptable.

A bench of Chief Justice Surya Kant and Justice V Mohana said it was only concerned about the misutilisation of public money, which should have been spent for the welfare of people.

The top court issued notice to the Centre, the Reserve Bank of India (RBI) and others seeking their responses on a plea which alleged that a debt of ₹1,537 crore owed to public sector banks was settled through two ARCs for a mere ₹73.50 crore.

During the hearing, the bench raised concerns over the manner in which stressed loans were being settled.

"This is a deep-rooted nexus between the borrowers, ARCs and banks," the bench said.

NEET retest: HC upholds blocking of Telegram

THE DELHI HIGH Court on Friday upheld the government's decision to temporarily restrict access to Telegram ahead of the crucial NEET-UG retest on June 21, saying the step was not disproportionate as the messaging app can facilitate "automated dissemination" of large content.

The high court, in its 39-page verdict, upheld the decision of the Ministry of Electronics and Information Technology (MeitY) under Section 69A of the Information Technology Act to ensure a fair re-examination of the National Eligibility-Entrance Test (Undergraduate), or NEET-UG, on June 21.

On May 12, the National Testing Agency had cancelled the NEET-UG test held on May 3 for medical admissions amid allegations of a paper leak.

A vacation bench of Justice Tejas Karia dealt with two questions whether the impugned order was vitiated by non-application of mind and if temporarily blocking the Telegram platform satisfied the requirement of proportionality.

BAAZAR STYLE RETAIL LIMITED (formerly known as Bazaar Style Retail Private Limited) CIN : L18109WB2013PLC194160 Regd. Office : P S Srijan Tech Park, DN-52, 12th Floor, Street Number 11, DN Block, Sector V, Salt Lake, North 24 Parganas, Kolkata, West Bengal, 700091 Telephone : 033 6125 6125; Email : secretarial@stylebazaar.com, Website: www.stylebazaar.in

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING INFORMATION

Notice is hereby given to the members of Bazaar Style Retail Limited ("the Company") pursuant to and in compliance with the provisions of the Section 108 and 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act")...

Table with 3 columns: Item No., Agenda Item, Type of Resolution. Contains 4 items regarding borrowing limits, asset security, giving loans, and remuneration.

Manner of registering email ID, Mobile Number and Bank Account details: Shareholders holding shares in Dematerialised Mode: Register/ update their email ID, Mobile number and bank account details with their respective Depository Participant.

The e-copy of the Notice is also available on the website of the Company i.e. https://stylebazaar.in/ . RTA i.e. https://instavote.linkintime.co.in and Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

In terms of Section 108 of the Act read with Rule 20 of the Rules, as amended, Regulation 44 of the Listing Regulations and SS-2, the Company is pleased to provide its Members with the facility to exercise their right to vote on the resolutions proposed to be passed by Postal Ballot through remote e-voting.

The Company has engaged the services of MUG Intime India Private Limited ("MUG Intime") (formerly Link Intime India Private Limited), its Registrar and Transfer Agent ("RTA") for facilitating remote e-voting to enable the Members to cast their votes electronically ("remote e-voting")

The Board of Directors has appointed M/s. S.K. Joshi & Associates (COP No. 7342), Partner of S.K. Joshi & Associates, Practicing Company Secretaries as the Scrutinizer for conducting the Postal Ballot ("Scrutinizer") only through remote e-voting process in a fair and transparent manner.

Instructions for e-voting:

- The Notice is being sent to the shareholders of the Company whose names appear on the Register of Members/List of Beneficial Owners as received from the Depositories as on the cut-off date. A person who is not a member as on the cut-off date should treat this Notice for information purposes only.

The Results of the voting conducted through Postal Ballot (through the remote e-voting process) along with Scrutinizer Report will be announced on or before Tuesday, July 21, 2026. The same will be displayed on the website of the Company i.e. https://stylebazaar.in/ . RTA i.e. https://instavote.linkintime.co.in and Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively.

Members are requested to carefully read all the Notes set out in the Notice and in particular the procedure of casting vote through remote e-voting.

For Bazaar Style Retail Limited (formerly known as Bazaar Style Retail Private Limited) Abinash Singh Chief Compliance Officer, Company Secretary and Head - Legal & Compliance A35070

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India) FOR THE ATTENTION OF THE CREDITORS OF FUTURE BRANDS LIMITED

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India) FOR THE ATTENTION OF THE CREDITORS OF M/S UTKAL STEEL LIMITED

ASIAN STAR COMPANY LIMITED Registered Office: 114-C, Mittal Court, Nariman Point, Mumbai 400 021

PUBLIC NOTICE (Under Section 102 of the Insolvency and Bankruptcy Code, 2016) FOR THE ATTENTION OF CREDITORS OF MR. ANUBHAV A. AGARWAL, PERSONAL GUARANTOR TO CORPORATE DEBTOR M/s A. A. ESTATES PRIVATE LIMITED



